

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:726
ANSWERED ON:19.03.2012
AMENDMENT TO APPRENTICE ACT, 1961
Jawale Shri Haribhau Madhav

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to amend the Apprentices Act, 1961;
- (b) if so, the details thereof; and
- (c) the time by which the said act is likely to be amended?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) Yes, Madam.
- (b) The following amendments are under consideration of the Government.
 - (i) Implementation of apprenticeship training scheme in those organisations which are operating business/trade in more than four States, will rest with Central Government.
 - (ii) Employers who are 'proven' willful defaulters of serious violations be subject to imprisonment. Penalty should be provided for in cases of minor violations.
 - (iii) Change in the definition of 'worker'.
 - (iv) Preference would be given in the employment to those apprentices who have been trained by a particular industry when job opportunities open up in that particular industry or firm.
- (c) Inter ministerial consultation has been completed and proposal is being sent to cabinet secretariat for consideration.